



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक २७ (२)]

मंगळवार, जून १६, २०२६/ज्येष्ठ २६, शके १९४८

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असाधारण क्रमांक ५९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Industrial Development (Amendment) Ordinance, 2026 (Mah. Ord VII of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

(Translation in English of the Maharashtra Industrial Development (Amendment) Ordinance, 2026 (Mah. Ord. VII of 2026), Published under the authority of the Governor).

INDUSTRIES, ENERGY, LABOUR AND MINING DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 16th June 2026.

MAHARASHTRA ORDINANCE No. VII OF 2026.

AN ORDINANCE

further to amend the Maharashtra Industrial Development Act, 1961.

WHEREAS, both Houses of the State Legislature are not in session ;

AND WHEREAS, the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Industrial Development Act, 1961, for the purposes hereinafter appearing; Mah. III of 1962.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

(१)

Short title and
commencement.

1. (1) This Ordinance may be called the Maharashtra Industrial Development (Amendment) Ordinance, 2026.

(2) It shall come into force at once.

Amendment
of section 22
of Mah. III of
1962.

2. In section 22 of the Maharashtra Industrial Development Act, 1961, Mah. III in sub-section (2), for the words “rupees seventy-five crores” the words “rupees of 1962. six thousand crores” shall be substituted.

STATEMENT

The Maharashtra Industrial Development Act, 1961 (Mah. III of 1962) has been enacted to make a special provision for securing the orderly establishment in industrial areas and industrial estates of industries in the State of Maharashtra, and to assist generally in the organization thereof, and for that purpose to establish an Industrial Development Corporation, and for purposes connected with the matters aforesaid.

2. Section 22 of the said Act provides that the Corporation may, for the purpose of providing itself with adequate resources, borrow money in the open market or from any banks or financial institutions. Sub-section (2) of said section 22 provides that the maximum amount which the Corporation may have at any time on loan shall be rupees seventy-five crores. The said maximum amount of loan has not been increased for more than fifty years since year 1975.

3. The Corporation undertakes development of industrial areas, special economic zones and essential infrastructure for industrial development in the State. Increasing industrial investment in the State requires additional financial resources to develop new industrial projects and infrastructure facilities by the Corporation. Such industrial development also requires large scale acquisition of land and consequent payment of huge amount of compensation to the landowners as per the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (30 of 2013).

In view of the above, it is considered expedient to increase the limit of the maximum amount which the Corporation may have on loan from rupees seventy-five crores to rupees six thousand crores by amending sub-section (2) of section 22 of the said Act.

4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Industrial Development Act, 1961, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
dated the 16th June 2026.

JISHNU DEV VARMA,
Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

DR. P. ANBALGAN,
Principal Secretary to Government.